


NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 24.11.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP No.257/241/HDB/2017
NAME OF THE COMPANY	RMC Packaing System Private Limited
NAME OF THE PETITIONER(S)	Jali Srinivasa Reddy & Anothers
NAME OF THE RESPONDENT(S)	RMC Packaing System Private Limited & (06) Others
UNDER SECTION	241

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
T. SURYA SATISH	ADVOCATE	tsuryasatish@gmail.com 9869034027	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Sl. No. 05

Date of hearing 24.11.2017

CP No. 257/241/HDB/2017

RMC Packing Systems Private Limited

ORDER

Heard Shri. T. Surya Satish, learned counsel for the petitioner and None appears for the respondent. The learned counsel for the petitioner submitted that CA No. 202 of 2017 is filed by seeking urgent interim orders to injunct the Respondent No.1 Company from selling, promotion and marketing of the semi-high speed and high speed packaging machines which are originally and exclusively developed by the petitioner No.2 under his proprietary concern M/s. Neotech Industries. Petitioner is permitted to take personnel notice to respondents.

Post the CA No. 202 of 2017 along with the CP No. 257/241/HDB/2017 on 05.12.2017.

Member (Technical)

Member (Judicial)